

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 349 of 2020**

**IN THE MATTER OF:**

**Deepak Parasuraman & Anr.**

**...Appellants**

**Vs.**

**Sripriya Kumar & Anr.**

**...Respondents**

**Present:**

**For Appellants: Mr. Akshat Singh and Mr. Bhanu Gupta,  
Advocates.**

**For Respondents: Ms. Sripriya Kumar (IRP), Mr. VijayaKumar(IRP)  
and Mr. Mohit D. Ram, Advocates for R-1.**

**Mr. Goutham Shivshankar, Advocate for R-2.**

**With**

**Company Appeal (AT) (Ins) No. 765 of 2020**

**IN THE MATTER OF:**

**P R Venkatesh**

**...Appellant**

**Vs.**

**Sripriya Kumar & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Goutham Shivshankar, Advocate.**

**For Respondents: Ms. Sripriya Kumar, Mr. Vijayakumar (IRP) and  
Mr. Mohit D. Ram, Advocates for R-1.**

**ORDER**

**(Through Virtual Mode)**

**15.12.2020:** For filing of 'Notes of Written Submissions' by the Learned Counsel appearing for the respective parties, at request, the matter is adjourned to 11.01.2021, and the copy of the said 'Written Submissions' will have to be exchange between the Learned Counsel well in advance before the next hearing date.

At request, of the Learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 765 of 2020, for filing the Interlocutory Application to bring/place on some Additional Documents, time is granted till 08.01.2021, and the copy of the said Application shall be served by the Learned Counsel for the Appellant well in advance and it is open to the respective Learned Counsel for the Respondents to file Reply, if any.

The Office of the Registry is permitted to receive not only 'Notes of Written Submissions' as well as the 'I.A and Reply' and to keep them among the instant Appeal.

The Registry is directed to List the matter on **11.01.2021**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

sr/nn

*Company Appeal (AT) (Ins) No. 349,765 of 2020*